

C O N T E N T S

**Fifteenth Series, Vol.XIV, Sixth Session, 2010/1932 (Saka)
No.18, Monday, December 6, 2010/Agrahayana 15, 1932(Saka)**

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THE SPEAKER

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THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Monday, December 6, 2010/Agrahayana 15, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (व्यवधान)

MADAM SPEAKER: This is Question Hour. Q. No. 361 – Shri Suvendu Adhikari.

... (Interruptions)

11.0 ¼ hrs

At this stage, Shri P. Kumar, Shri Ashok Argal, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

अध्यक्ष महोदया : क्वेश्चन ऑवर चलने दीजिये। आप लोग बैठ जाइये।

... (व्यवधान)

अध्यक्ष महोदया : आप भी बैठ जाइये। हाउस को चलने दीजिये। सत्र का अंतिम सप्ताह है।

... (Interruptions)

अध्यक्ष महोदया : प्लेकार्ड्स नीचे कीजिये।

... (व्यवधान)

अध्यक्ष महोदया : प्रश्नकाल चलने दीजिये।

... (Interruptions)

अध्यक्ष महोदया : आप लोग अपनी सीट पर जाइये। प्रश्नकाल चलने दीजिये। आप लोग बैठ जाइये।

... (व्यवधान)

अध्यक्ष महोदया : आप लोग बैठिये। प्रश्नकाल चलने दीजिये। सत्र का अंतिम सप्ताह है। आप सब लोग अपने-अपने स्थानों पर जाएं।

... (व्यवधान)

अध्यक्ष महोदया : पोस्टर्स नीचे करिये।

... (Interruptions)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.03 hrs

The Lok Sabha then adjourned till Twelve of the Clock.



* Not recorded.

12.00 hrs.

The Lok Sabha reassembled at Twelve of the Clock.

(Dr. Girija Vyas in the Chair)

12.0 ¼ hrs.

At this stage Shri P.Kumar, Shri Virendra Kumar, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

सभापति महोदया : कभी कभी हाउस का बिज़नेस भी चलने देना चाहिए। बहुत महत्वपूर्ण बिल भी है।

... (व्यवधान)

सभापति महोदया : कुछ भी रिकार्ड में नहीं जाएगा।

*(Interruptions) ... **

सभापति महोदया : हाउस को चलने देना चाहिए। बिल बहुत महत्वपूर्ण है।

... (व्यवधान)

सभापति महोदया : कुछ भी रिकार्ड में नहीं जाएगा।

*(Interruptions) ... **

* Not recorded.

12.01 hrs**PAPERS LAID ON THE TABLE**

MADAM CHAIRMAN: Now Papers to be laid on the Table.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): Madam, on behalf of Shri Mallikarjun Kharge, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2009-2010, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2009-2010.

(Placed in Library, See No. LT 3604/15/10)

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3605/15/10)

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Mormugao, for the year 2009-2010.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Mormugao, for the year 2009-2010.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Mormugao, for the year 2009-2010, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mormugao Port Trust, Mormugao, for the year 2009-2010.
- (Placed in Library, See No. LT 3606/15/10)
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust, Tuticorin, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tuticorin Port Trust, Tuticorin, for the year 2009-2010.
- (Placed in Library, See No. LT 3607/15/10)
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2009-2010.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2009-2010.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2009-2010.

- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2009-2010.
- (Placed in Library, See No. LT 3608/15/10)
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2009-2010, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2009-2010.
- (Placed in Library, See No. LT 3609/15/10)
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2009-2010.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2009-2010.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2009-2010, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Chennai Port Trust, Chennai, for the year 2009-2010.
- (Placed in Library, See No. LT 3610/15/10)
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2009-2010, alongwith Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3611/15/10)

(8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2009-2010.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 2009-2010.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2009-2010, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, Kandla, for the year 2009-2010.

(Placed in Library, See No. LT 3612/15/10)

(9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2009-2010.

A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2009-2010.

(Placed in Library, See No. LT 3613/15/10)

(10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2009-2010.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2009-2010.

(Placed in Library, See No. LT 3614/15/10)

(11) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2009-2010, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3615/15/10)

(12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2009-2010.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, Mangalore, for the year 2009-2010.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2009-2010, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mangalore Port Trust, Mangalore, for the year 2009-2010.

(Placed in Library, See No. LT 3616/15/10)

(13) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2009-2010, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3617/15/10)

(14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2009-2010.

(ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3618/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): Madam, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005:-

(i) The Special Economic Zones (Third Amendment) Rules, 2010 published in Notification No. G.S.R. 732(E) in Gazette of India dated 7th September, 2010, together with an explanatory memorandum.

- (ii) The Special Economic Zones (Fourth Amendment) Rules, 2010 published in Notification No. G.S.R. 784(E) in Gazette of India dated 28th September, 2010, together with an explanatory memorandum.

(Placed in Library, See No. LT 3619/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3620/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3621/15/10)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2009-2010.

(Placed in Library, See No. LT 3622/15/10)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2009-2010.

(Placed in Library, See No. LT 3623/15/10)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs and SEZs, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs and SEZs, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3624/15/10)

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the MMTC Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3625/15/10)

(b) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3626/15/10)

(c) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the PEC Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3627/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2009-2010.

(ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3628/15/10)

(b) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2009-2010.

(ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3629/15/10)

- (c) (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 2009-2010.
- (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3630/15/10)

- (d) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2009-2010.
- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3631/15/10)

- (e) (i) Review by the Government of the working of the BEML Limited (formerly Bharat Earth Movers Limited), Bangalore, for the year 2009-2010.
- (ii) Annual Report of the BEML Limited (formerly Bharat Earth Movers Limited), Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3632/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Air Power Studies, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Air Power Studies, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3633/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2009-2010.

(Placed in Library, See No. LT 3634/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): Madam, I beg to lay on the Table:-

- (1) A copy of the Statement (Hindi and English versions) regarding adoption of new ILO Recommendation No. 200 (HIV/AIDS and the World of Work adopted in the 99th Session of the International Labour Conference held in June, 2010.

(Placed in Library, See No. LT 3635/15/10)

- (2) A copy of the Notification No. S.O. 2093(E) (Hindi and English versions) published in Gazette of India dated 21th August, 2010, regarding designation subject fields in engineering and technology as designated trades for Graduate, Technician and Technician (Vocational) Apprentices under the Apprentices Act, 1961 and Apprenticeship Rules, 1992, under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(Placed in Library, See No. LT 3636/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): Madam, on behalf of Shri Sisir Adhikari, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 2009-2010.

(Placed in Library, See No. LT 3637/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): Madam, on behalf of Shri D. Napoleon, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3638/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT 3639/15/10)

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 3639-A/15/10)

- (4) A copy of the Annual Report u/s 15A(4) of the Protection of Civil Rights Act, 1955 (Hindi and English versions) for the year 2008.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(Placed in Library, See No. LT 3640/15/10)

(i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2009-2010.

(ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3641/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Inc., New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Inc., New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3642/15/10)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3643/15/10)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3644/15/10)

(4) A copy of the Use of very low power Radio Frequency devices for indoor applications in the 13.553-13.567 MHz frequency range (Exemption from Licensing Requirement) Rules, 2010 (Hindi and English versions) published in Notifications No. G.S.R. 884(E) in Gazette of India dated 4th November, 2010, under sub-section (4) of Section 10 of the Indian Wireless Telegraphy Act, 1933.

(Placed in Library, See No. LT 3645/15/10)

12.02 hrs.

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the Ist Report of Standing Committee on Defence on Demands for Grants (2009-10), pertaining to the Ministry of Defence*

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): Madam, on behalf of Shri A.K. Antony, I beg to lay the statement on the status of implementation of recommendations contained in the 1st Report of the Standing Committee on Defence (15th Lok Sabha) in pursuance of the direction 73A of the Honourable Speaker vide Lok Sabha Bulletin – Part II dated September 01, 2004.

The 1st Report of the Standing Committee on Defence (15th Lok Sabha) relates to ‘Demands for Grants (2009-10) of the Ministry of Defence’. The 1st Report was presented to Lok Sabha on 16.12.2009.

Action Taken Statements on the recommendations/observations contained in the 1st Report were sent to the Standing Committee on Defence on 22.03.2010.

The present status of implementation of the various recommendations made by the Committee in their 1st Report is indicated in the Annexure to my Statement, which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of the Annexure. I would request that this may be considered as read.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 3646/15/10.

12.03 hrs**FORWARD CONTRACTS (REGULATION) AMENDMENT BILL, 2010***

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND
MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD
AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, on behalf of
Shri Sharad Pawar, I beg to move for leave to introduce a Bill further to amend the
Forward Contracts (Regulation) Act, 1952 and the Securities and Exchange Board
of India Act, 1992.

MADAM CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the
Forward Contracts (Regulation) Act, 1952 and the Securities and
Exchange Board of India Act, 1992.”

The motion was adopted.

PROF. K.V. THOMAS: I introduce** the Bill.

... (Interruptions)

* Published in the Gazette of India, Extraordinary, Part-II, Section – 2, dated 06.12.10.

** Introduced with the recommendation of the President.

12.04 hrs**MATTERS UNDER RULE 377***

MADAM CHAIRMAN : Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may send slips immediately to the Table of the House as per practice.

... (*Interruptions*)

(i) Need to provide adequate funds for drinking water projects in Telangana region particularly in Karim Nagar Parliamentary Constituency, Andhra Pradesh

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the kind attention of the august House regarding the problems being faced by the people in getting the drinking water in my Karim Nagar Constituency in Andhra Pradesh.

In my Karim Nagar Constituency, many areas are facing acute water shortage even for drinking purpose. There are no proper pipelines, no borewells or any other alternative arrangements. Many hamlets are reeling under scarcity of water. The ground water has been completely depleted in all the areas of Telangana Region. The borewells are dried up. The worst sufferers are the women. People have to fetch water from about 2 to 3 kilometres for their daily needs. The Government of Andhra Pradesh has been making sincere efforts but due to inadequate funds, the genuine demands of the people have not been met so far. Sriram Sagar Canal had become dry and the areas depended on the said Canal are facing acute shortage. The Government should find an alternative to get the water from other sources to my Karim Nagar Constituency and other Telangana areas. Less rainfall and drought have added to the problem in my constituency.

* Treated as laid on the Table.

I, therefore, request the Hon'ble Minister of Rural Development to intervene in the matter and provide at least a potable water in the backward areas like Telangana region in the remaining Eleventh Five Year Plan by announcing a special package, particularly for my constituency- Karim Nagar in Andhra Pradesh.

(ii) Need to release funds for four-laning of road from Zaheerabad to Sangareddy on Pune-Hyderabad section of National Highway No. 9 in Andhra Pradesh

SHRI SURESH KUMAR SHETKAR (ZAHEERABAD): In my Zaheerabad Parliamentary Constituency in Andhra Pradesh, there are some roads which need to be widened for improvement in the transportation facilities and passenger traffic.

I would like to state that there is dire need for four-laning of roads from km 440/0 to 493/0 (Zaheerabad to Sangareddy) of Pune-Hyderabad Section of NH-9. This matter has already been examined by the Hon'ble Minister and an assurance has also been given for allocation of the required funds in the current Annual Financial Plan. The feasibility study has already been carried out and 100% of the land acquisition work has been completed by the State Government of Andhra Pradesh and the same was submitted to the Ministry of Road Transport and Highways to release the lumpsum amount of Rs. 89 crores for taking up this project immediately. But, so far, no funds have been released for the road project. I would also say that there are so many industries which are coming up in this area and if this project is not taken up on top priority basis, it will affect the commerce and business activities in the region and also the public at large.

I, therefore, request the Hon'ble Minister of Road Transport and Highways, through the Chair, to release the required funds in the current financial year (2010-2011) itself and to expedite the works of the above said roads in the interest of the general public as this route has heavy demand and it is the demand of the people of my Zaheerabad Parliamentary Constituency in Andhra Pradesh.

(iii) Need to inter-link Tamiraparani, Kadana Nadhi, Rama Nadhi and Chitthar rivers for providing water for drinking and irrigation purposes to water scarce areas in Tirunelveli Parliamentary Constituency, Tamil Nadu

SHRI S.S. RAMASUBBU (TIRUNELVELI): Tamiraparani is one of the important rivers flowing in the State of Tamil Nadu. It is the main source of water supply for irrigation and drinking purposes for the people living in Tirunelveli and Tuticorin districts.

Every year due to heavy rainfall, Tamiraparani river and its tributaries are flooded and the surplus water becomes waste, unutilized and flows into the sea. Certain areas in these districts are dry regions where the river does not flow and because of slightly higher altitude of the area, it makes the water flow difficult. It is, therefore, necessary to take diversion or forming new canals so that the excess water of this perennial river can be taken to the dry regions. Keeping this in mind, a project is presently undertaken with a massive outlay of Rs. 369 crore to build a flood carrier canal from the existing Kannadian Channel at Vellankuzhi near Cheranmahadevi in Tirunelveli district to the drought prone area of Nanguneri, Thisaiyanvilai, Radhapuram and Sattankulam by interlinking Tamirabharani, Karumeniyar and Nambiyar rivers.

Likewise, the other side of the Tirunelveli and neighbouring districts, the areas comprising portion of Ambasamudram, Alangulam Taluk, Tenkasi, Sankarankovii, Rajapalyam Taluk upto Kovilpatti and Virudhunagar are water scarce. Due to non-availability of adequate river water, there is huge shortage of drinking water and the agricultural lands have also become infertile. In order

to mitigate the problem of water scarcity in this region, another major canal along Ambasamudram, Alangulam Taluk, Tenkasi, Sankarankovii, Rajapalayam Taluk upto Kovilpatti and Virudhnagar should be dug up to take the surplus water by interlinking Tamiraparani, Kadana Nadhi, Rama Nadhi and Chitthar River.

I, therefore, urge upon the Union Government to allocate adequate funds either under NABARD or any other Centrally sponsored programmes to save the dry and rain shadow regions.

(iv)Need to bring a legislation banning production, sale and use of Pan Masalas in the country

SHRI ANTO ANTONY (PATHANAMATHITTA): I request the Government to take urgent steps to ban the production and sale of pan masalas. A detailed study on the contents of Pan masalas reveals that there is presence of toxic substances such as arsenic, hydrocarbons etc. Moreover, some kind of Pan masalas contains psychotropic substances like heroine. Various studies have also proved the presence of pesticides and addictive substances.

Despite toxic presence in Pan Masalas, people especially adolescents are being addicted to it. Recent report from the Regional Cancer Centre (RCC), Thiruvananthapuram shows that majority of its patients are adolescents suffering from oral cancer due to the use of pan masala. A recent study from Chennai indicates that oral cancers are quite common among auto-rickshaw drivers who use pan masala regularly. Similar cases are also reported from various parts of the country. In addition to its ill effects on physical health, use of pan masala affects mental health also.

Many States in the country have banned the use of pan masala. But the growing number of its users show that mere ban on the use of pan masala is not enough to eradicate this menace from our society. Rather we have to have a comprehensive law to ban the production, sale and the use of pan masala. I, therefore, request the Government to introduce a Bill in this regard.

(v) Need to revise the pension under the EPF Pension Scheme

SHRI K.C. VENUGOPAL (ALAPPUZHA): Lakhs of Employees Provident Fund (EPF) Pensioners are suffering for many years since the Government stopped the revision of pension in 2000. The Government had introduced EPS scheme in 1995 which ensured timely revision of pension every year and disbursement of revised amount annually. After the implementation of the scheme, the pensioners could avail the timely revised pension till 2000. But in 2000, the Government stopped revision of pension. The 5th Central Pay Commission has given directions to revise all the pension schemes. Also the concerned Standing Committee of Parliament had also recommended to the House that the EPF Pension should be revised periodically. Despite that pension was not revised. Seventy percent of EPF pensioners are drawing their pensions at a low range of Rs. 160 to 500. This amount is not sufficient for meeting the increased living expenses and medical expenses of pensioners.

So, I request the Government to revise the pension and also reinstate the original pension to pensioners, who have completed commutation period of 100 months and fix a reasonable minimum monthly pension. Also, the Government should increase its contribution to the scheme.

**(vi) Need for six laning of 'Sardar Bridge' near Jhadeshwar on
N.H. 8 between Surat and Vadodara in Gujarat**

श्री मनसुखभाई डी. वसावा (भरुच): दिल्ली-मुम्बई राष्ट्रीय राजमार्ग नं० ८ में सूरत एवं वडोदरा के बीच भरुच के पास झाडेसर पर स्थित सरदार ब्रिज बना हुआ है। इस ब्रिज के बगल वाला पुल बंद पड़ा है। इस ब्रिज के दोनों ओर छः लाइनों का राजमार्ग है, परंतु ब्रिज पर केवल दो लाइन है, जिसकी वजह से आये दिन इस ब्रिज पर जाम रहता है, जिसकी वजह से राष्ट्रीय राजमार्ग नं० ८ पर चलने वाला यातायात आये दिन जाम रहता है जिससे स्थानीय लोगों को बहुत दिक्कत होती है। इस संबंध में राजमार्ग अथॉरिटी के अधिकारियों से कई बार बात की तो उनका एक ही जवाब होता है कि इस ब्रिज पर छः लाइनों का मार्ग मंजूर हो गया है, परन्तु यह कार्य आज तक शुरू नहीं हुआ है। इस मार्ग पर चलने वाले लम्बी दूरी के वाहन इसी जगह पर कई घंटों तक जाम में फंस जाते हैं, जिनके कारण समय और ईंधन की बर्बादी होती है। उत्तर भारत से दक्षिण पश्चिम भारत को जाने वाले बड़े वाहन इसी राष्ट्रीय राजमार्ग से होकर जाते हैं।

सदन के माध्यम से केन्द्र सरकार से अनुरोध है कि दिल्ली-मुम्बई राष्ट्रीय राजमार्ग पर भरुच जिले के पास झाडेसर स्थान पर सरदार ब्रिज को छः लाइन बनाने का कार्य शुरू किया जाये।

(vii) Need to provide jobs to non-permanent employees of State Bank of Indore rendered jobless due to its merger with the State Bank of India

श्रीमती सुमित्रा महाजन (इन्दौर): स्टेट बैंक ऑफ इन्दौर का विलय स्टेट बैंक ऑफ इंडिया में हो जाने से स्टेट बैंक ऑफ इन्दौर के अस्थाई कर्मचारी, जो कि विगत 10-15 वर्षों से अस्थाई (व्हावचर पेमेंट) रूप से अपनी सेवायें दे रहे हैं, उनका भविष्य अधर में हो जायेगा। इन अस्थाई कर्मचारियों में 330 कर्मचारी 10 और 15 साल एवं कुछ कर्मचारी तो 25 वर्षों से अपनी सेवा प्रदान कर चुके हैं। स्टेट बैंक ऑफ इन्दौर का विलय होने के पूर्व इन कर्मचारियों को कहा गया था कि इनकी सेवाएं यथावत जारी रहेंगी। परन्तु, इसके विपरीत बैंक द्वारा कर्मचारियों की सेवाएं बंद कर दी गई हैं। इतने साल बैंक में अपनी सेवाएं देने के बाद इन कर्मचारियों के साथ ऐसा व्यवहार न्यायोचित नहीं है। रोजगार बंद होने से कर्मचारियों के परिवार का पालन पोषण भी बंद होने के कगार पर है। बैंक का विलय होने के पूर्व इन कर्मचारियों को कहा गया था कि बैंक में नई भर्ती के समय उन्हें प्राथमिकता दी जायेगी परन्तु उस पर भी गंभीरता से कोई विचार नहीं किया गया है। मेरा सरकार से निवेदन है कि मानवीय दृष्टिकोण को साथ रखते हुए उपरोक्त विषय में वांछित कार्रवाई कर वर्षों से बैंक के लिए कार्य कर रहे कर्मचारियों को नई भर्ती के समय प्राथमिकता देकर पुनः उनकी सेवाएं उन्हें प्रदान कर, उन्हें स्थायी करें ताकि उनके परिवार का भविष्य सुरक्षित रह सके।

(viii) Need to provide drinking water in Kaushambi Parliamentary Constituency, Uttar Pradesh under Rajiv Gandhi National Drinking Water Mission and Rashtriya Swajaldhara Scheme

श्री शैलेन्द्र कुमार (कौशाम्बी): मेरे संसदीय क्षेत्र कौशाम्बी उत्तर प्रदेश के विधान सभा कुण्डा, बिहार, चायल, मंझनपुर, सिराथू में पेयजल की जबरदस्त किल्लत है। उक्त क्षेत्रों में जल का स्तर प्रतिदिन नीचे जा रहा है। केन्द्रीय दल भेज कर सर्वे कराया जाये, जिसमें इंडिया मार्क II हैण्डपम्प सभी ग्राम सभाओं एवं पुरवों में लगाया जाये ताकि शुद्ध पेयजल मिल सके। राजीव गांधी राष्ट्रीय पेयजल मिशन एवं राष्ट्रीय पेयजल धारा की योजना उक्त तीनों क्षेत्रों में लागू की जाये ताकि शुद्ध पेयजल उपलब्ध हो सके।

(ix) Need to maintain the standard of hygiene in 'Sapt Kranti Express' running between Delhi and Mujaffarpur

श्री गोरख प्रसाद जायसवाल (देवरिया): सदन के माध्यम से सूचित करना पड़ रहा है कि नई दिल्ली से मुजफ्फरपुर तक चलने वाली सप्तक्रांति एक्सप्रेस में प्रायः साफ-सफाई का अभाव रहता है और बाथरूम भी पर्याप्त रूप से साफ नहीं रहते हैं। वातानुकूलित डिब्बों में जो कम्बल, चादर एवं तौलिया दिया जाता है, वे भी साफ नहीं रहते हैं। इन तथ्यों को कई बार रेलवे विभाग की जानकारी में लाया गया है, फिर भी परिस्थितियां वैसी की वैसी हैं।

सदन के माध्यम से सरकार से अनुरोध है कि उक्त रेल सेवा में सफाई की समुचित व्यवस्था हो और साफ कम्बल, चादर एवं तौलियों की व्यवस्था की जाये।

(x) Need to obtain revised estimates as per prevailing market rates for road projects under Pradhan Mantri Gram Sadak Yojana to attract bidders for road projects in Bihar

श्री विश्व मोहन कुमार (सुपौल): माननीय प्रधानमंत्री जी से आग्रह है कि बिहार प्रदेश में प्रधानमंत्री ग्रामीण सड़क योजना का कार्य बहुत ही मंद गति से चल रहा है, जिसका प्रमुख कारण एनबीसीसी द्वारा पुराने दर के प्राक्कलन से निविदा निकालना है, जिसके कारण छोटे एवं मंजोली कार्यदायी कम्पनियां अपनी रूचि नहीं दिखा रही हैं एवं कार्य बंद है। यहां तक कि जो भी कार्य चल रहा था वह भी आधा अधूरा होकर बंद पड़ा है एवं इस योजना का लाभ आम नागरिक को नहीं मिल पा रहा है।

एनबीसीसी को पुनः आज के बाजार भाव से मूल्यांकन कर निविदा निकालने का आदेश यदि दिया जाता है तो कार्य लेने के लिए सभी छोटी एवं मंजोली कम्पनियां रूचि दिखायेंगी एवं पथ के निर्माण से सर्वांगीण विकास में सहायता होगी।

(xi) Need to set up more homes with Central assistance for widows and destitutes living in Mathura and Vrindavan, Uttar Pradesh

SHRI JAYANT CHAUDHARY (MATHURA): According to the Ministry of Women and Child Developments Handbook on Indian Women, there are 342.9 lakhs widows in India. In 2005, it was found that more than 3015 widows were living in ashrams across Vrindavan and Mathura. These ashrams are unhygienic and non-conducive for living. Widows are seen begging on the streets with little access to healthcare and no social security. Despite the enormity of the problem, there is just one Swadhar home in Mathura having a fund of Rs 19,41,450 that translates into an inadequate Rs 1078.58 per month for the 150 widows. The Government supported and private charity homes have inadequate infrastructure. High percentage of the widows also lack access to ration card, pension and other facilities. I request the Government to take urgent notice of the matter and set up more Swadhar Ashrams with Central Assistance in Mathura and Vrindavan and also increase their funding.

(xii) Need to bring all essential drugs under price control regime

SHRI JOSE K. MANI (KOTTAYAM): India has a booming drug industry and has contributed to making generics at low prices worldwide. But unfortunately medicines within India are overpriced and unaffordable, a glaring silent violation of human rights, that gives sleepless nights to millions of patients leading eventually to misery and poverty. The margins in medicines are extremely high often-rising upto 1000-4000 per cent. Despite the growing number of competitors drug prices have not come down or for that matter cost of health services has increased. Still a large number of people cannot afford medicines and have to pay significant amounts of their wages or money taken on loan for purchasing medicines. Public health remains grossly neglected while cost of medicines constitutes 50 to 80 percent of health care and the state of health insurance scheme pathetic and health safeguards as illusive. Notwithstanding inflation on account of medicinal prices, the patients have no choice since they cannot choose what to buy and at what cost.

I, therefore, urge upon the government of India to take strong steps for preventing overpricing of medicine. I would like to give some suggestion in this regard:-

- Bring all essential drugs under price control. Price control of all essential medicines in the National List of Essential Medicines should be based on therapeutic class rather than on individual drugs.

- Bring all drugs and formulations under a system of price monitoring and affordability with a view to ensuring that even drugs/medicines not on the National Essential Medicines List are available at reasonable prices.
- Make NPPA, a statutory body with full powers to provide *locus standi* to enforce the price regulatory decisions.

... (*Interruptions*)

MADAM CHAIRMAN: The House stands adjourned to meet tomorrow, the 7th December, 2010 at 11.00 a.m.

12.05 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, December 7, 2010/Agrahayana 16, 1932 (Saka).
